

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH: CALCUTTA
(Circuit at Port Blair)**

OA No. 351/00038/2016

Date : 19.04.2016

Present:

The Hon'ble Mr. Justice V.C.Gupta, Judicial Member
The Hon'ble Ms. Jaya Das Gupta, Administrative Member

**SMT. JOSHI SANDANAM
V/S
EDUCATION**

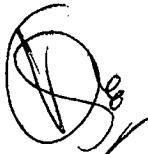
For the Applicants	:Mr.G.B.Kumar, Counsel
For the Respondents	:Mr.S.K.Mondal
	Mr.S.C.Mishra, Counsel

O R D E R

JUSTICE V.C.GUPTA, JM:

Heard the learned counsel for both sides and perused the records.

2. This OA has been filed by the applicant who is a Primary school teacher appointed in the year 1986. According to her she crossed the age of 55 years and in such a situation she claims the benefit of a posting as per her choice as per the transfer policy. She is a resident of Port Blair. She was allowed to continue to serve in Zone VI since 2013 in accordance with the transfer guidelines dated 09.09.2003. She was further allowed to continue to serve in Zone VI even after the amendment of the transfer guidelines on 11.07.2014. She has been transferred vide order No. 988 dated 01.04.2014 to a hard zone i.e. zone II as per the amendment of the transfer guidelines vide notification dated 5.12.2014. It has been



stated that she made representation on 05.04.2016 against such transfer with a prayer to retain her in Zone VI as per the notification dated 11.7.2014 but no decision has been taken on the said representation till date. It has been submitted that she is on medical leave.

3. Since no decision has been taken on her representation, we do not see any justification to admit this OA and invite the reply of the Respondents. Hence without expressing any opinion on the merit of this matter at this stage, we dispose of this OA with direction to the Respondent No.5 to consider and dispose of the representation of the Applicant dated 05.04.2016 in accordance with law and communicate the result thereof in a reasoned order to the applicant within a period of two weeks from the date of receipt of a certified copy of this order. It is made clear that in case the transfer order is cancelled the order to relieve may be ignored as she is continuing on medical leave. There shall be no order as to costs.

(Ms.Jaya Das Gupta)
Admn. Member

(Justice V.C.Gupta)
Judicial Member

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